

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 16/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for 2 Nos. 765 kV line bays at 765/400 kV Raipur Pooling Station (Powergrid) for Raipur PS (Powergrid)-Rajnandgaon (TBCB) 765 kV D/C line under "Powergrid works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B),' for 2014-19 tariff period.
- Date of Hearing** : 11.2.2020
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. and 13 Others
- Parties present** : Shri Amit Kumar Jain, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S. S. Raju, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that as per the directions of the Commission in RoP dated 18.11.2019, the petitioner has filed an affidavit stating that inadvertently the proposed COD of the instant line was mentioned as 30.11.2019 instead of 30.11.2018. He requested to approve the COD of the instant line as 30.11.2018 under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations as the instant line bays could not be put to regular use as the associated transmission line being executed by Adani Power Limited through TBCB route was completed only on 31.3.2019. He submitted that the petitioner has filed the CEA certificate, WRLDC and CMD certificate in support of COD of the instant assets and prayed for determination of final tariff. He further submitted that there is no cost and time over-run in case of instant assets.

2. The Commission directed the petitioner to submit the following information on affidavit with advance copy to the respondents by 23.3.2020:-

- a) Statement of IDC for Assets-I and II.
- b) Year-wise capitalization and discharge of initial spares.



- c) Auditor's certificate and revised tariff form alongwith Form-5 for Assets-I and II based on COD claimed under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations.
- d) Though there is no time over-run, furnish the activities planned and their actual completion in the following format for the purpose of prudence check:-

Activity	Schedule		Actual	
	From	To	From	To
LOA				
Supplies of structure, equipment etc.				
Civil Work & Erection				
Testing and commissioning				

3. The Commission further directed the respondents, including Adani Power Limited to file reply by 30.3.2020 with copy of the same to the petitioner and the petitioner to file rejoinder, if any, by 6.4.2020. The parties are directed to comply with the directions within the timeline specified and no extension of time shall be granted.

4. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

